



The Punjab Learning of Punjabi and other Languages (Amendment) Bill, 2021

Act No. 4 of 2022

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PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 6th January, 2022

No.4-Leg./2022.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 27th day of December, 2021, is hereby published for general information:-

THE PUNJAB LEARNING OF PUNJABI AND OTHER LANGUAGES (AMENDMENT) ACT, 2021

(Punjab Act No. 4 of 2022)

AN

ACT

further to amend the Punjab Learning of Punjabi and other Languages Act, 2008.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Learning of Punjabi and other Languages (Amendment) Act, 2021. Short title and Commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Learning of Punjabi and other Languages Act, 2008, in section 8,- Amendment in section 8 of Punjab Act 25 of 2008.

- (i) in sub-section (1), for the words "rupees twenty five thousand", the words "rupees fifty thousand" shall be substituted;
- (ii) in the first proviso to sub-section (1), for the words "rupees fifty thousand", the words "rupees one lac" shall be substituted;
- (iii) in the second proviso to sub-section (1), for the words "rupees one lac", the words "rupees two lac" shall be substituted; and

(iv) after sub-section (1), the following sub-section shall be added, namely:-

"(1A) Where the State Government is of the opinion that it is necessary or expedient to do so, it may, for reasons to be recorded in writing, suitably enhance or reduce any of the penalty as specified in sub-section (1)."

S.K. AGGARWAL,

Principal Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.